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IN THE GENERAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

ORDER SHEET

(3)

APPLICATION NO _____ OF 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

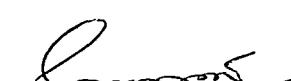
Notes of the Registry	Orders of the Tribunal	OA No. 181/96.
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2-8-96.

Mr. S.K. Malik, Counsel for applicant.
Ms. Padmini Rathore, Brief holder for,
Mr. J.P. Joshi, Counsel for the respondents.

MS Padmini Rathore submits a copy of the order issued by the respondents. MS Rathore also submits that the Administrative Officer, Department of Atomic Energy, Heavy Water Plant, Kota, is competent to issue such orders. The order has been taken on record. In this order, the respondents have taken a decision that the applicant Narayan Singh will retire on super-annuation after attaining the age of 60.

In view of the said orders passed by the respondents on 24.6.1996, the D.A. is, therefore, dismissed as having become infructuous.


(S.P. BHAWAS)
Member (A)

Final copy
S. P. BHAWAS
6/8/96

6/8/96